COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 384 OF 2017 IN</u> DFR NO. 1665 OF 2017

Dated: 19th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Shapoorji Pallonji Energy (Gujarat) Private Limited ...Appellant(s)

Vs.

Gujarat Energy Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Malcom Desai

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran Mr. Shubham Arya for GUVNL

<u>ORDER</u>

IA NO.384 OF 2017

(Application for Stay)

This appeal is mentioned urgently before us on account of possible threat of encashment of bank guarantee. We have heard from Mr. Amit Kapur, learned counsel for the Appellant and Mr. M.G. Ramachandran, learned counsel for GUVNL. We post this matter for hearing and appropriate order on 23.05.2017 in the morning session. The parties may file their short written submissions giving also dates and events. Let the

submissions be filed by 22.05.2017. Till 23.05.2017, the respondent shall not encash the Bank Guarantee.

This order is passed without prejudice to the rights and contentions of the Respondents

Issue notice to the Respondents returnable on 23.05.2017. Dasti, in addition, is permitted.

List the matter on <u>23.05.2017</u>.

(I. J. Kapoor) Technical Member Pr/vt (Justice Ranjana P. Desai) Chairperson